

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

OA 2681/2004

New Delhi, this the 5<sup>th</sup> day of November, 2004

Hon'ble Sh. Sarweshwar Jha, Member (A)

Bal Kishan Singh  
S/o Sh. Mitra Pai Singh  
R/o 215-D, Arya Nagar Railway Colony  
Ghaziabad, U.P.  
(In judicial custody)

...Applicant

(By Advocate Sh. M.K.Chaudhary)

V E R S U S

UNION OF INDIA THROUGH

1. Its Chief Secretary  
Ministry of Railways  
Baroda House, New Delhi.
2. Senior Divisional Security Commissioner  
Railway Protection Force, New Delhi.
3. Inspector Incharge  
RPF, Coy No.12,  
Delhi Junction, Delhi.

...Respondents

**O R D E R (ORAL)**

At the out set, the learned counsel for the applicant has submitted that the matter relates to Railway Protection Force (RPF), which does not fall within the jurisdiction of this Tribunal. He had earlier approached the Hon'ble High Court of Delhi and the Registry of the High Court had advised him that the matter was not maintainable before the High Court. However, the fact remains that this matter is not maintainable here before the Tribunal also as per the relevant provisions of the Administrative Tribunals Act, 1985. Therefore, this OA is dismissed as withdrawn for want of jurisdiction, with liberty to the applicant to proceed in the matter as per law.

  
(Sarweshwar Jha)  
Member (A)

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